
(2021) 07 AFT CK 0026

In the Armed Forces Tribunal

Case No : MA 1132 Of 2021 IN OA Diary No. 2551 Of 2021

Hav Pradeep Singh

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision : 23-07-2021

Acts Referred:

Citation : (2021) 07 AFT CK 0026

Hon'ble Judges : Rajendra Menon, Chairperson (J)

Bench : Single Bench

Advocate : A.K. Chauhan, O.S. Punia, Neeraj

Final Decision : Dismissed

Judgement

MA 1132/2021

Invoking the jurisdiction of this Tribunal under Rule 6 of the Armed Forces Tribunal (Procedure) Rules 2008 this application has been filed to entertain

the OA Diary No.2551/2021 at the Principal Bench, New Delhi on the ground that Kolkata Bench of this Tribunal is not functioning due to

administrative reasons.

However, judicial notice can be taken note of the fact that regularly fresh admission and urgent matters of Kolkata Bench are being taken up through

video conferencing by this Tribunal. Even on the last Tuesday matters of Kolkata Regional Bench were taken up.

In view of the above, MA 1132/2021 is dismissed.

The Registry is directed to return the original file to learned counsel for the applicant for being presenting the same before the Regional

Bench,Kolkata, if so advised.